

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1530/2000

New Delhi, this 14th day of May, 2001

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P.Singh, Member(A)

R.K. Srivastava
F-24/51, Sector 3
Rohini, New Delhi-85 .. Applicant

(By Shri Yogesh Sharma, Advocate)

versus

Union of India, through

1. Secretary
Dept. of Telecommunication
Sanchar Bhavan, New Delhi
2. Dy. Secretary(Admn.)
Dept. of Telecommunications
Sanchar Bhawan, New Delhi
3. Secretary
UPSC, Shahjahan Road, New Delhi .. Respondents

(By Shri H.K.Gangwani, Advocate for R-1 and R-2
Mrs. B. Rana, Advocate for R-3)

ORDER(oral)

By Shri Kuldip Singh

Heard the learned counsel for the parties. Since the learned counsel for the respondents took objection to nonjoinder of necessary parties, learned counsel for the applicant seeks permission to withdraw the OA. The OA is therefore dismissed as withdrawn and nonjoinder of parties. No costs.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

/gtv/